

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

C.P. No. 245/2016  
O.A. No. 2414/2015  
M.A. No. 2149/2015

New Delhi, this the 6<sup>th</sup> day of May, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)  
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

1. Rajender Prashad,  
S/o Shri Bhagwan Das,  
R/o B-231, Gali Kabe,  
V/PO Chhawala, New Delhi-71.
2. Rajender Nath Mukharjee,  
S/o Shri R.C. Mukherjee,  
R/o KG-1/230, Vikas Puri,  
New Delhi-110018.
3. Shoban Singh,  
S/o Shri Mohan Singh,  
R/o Village Sonali,  
Post Office-Badalpur,  
Ganai, Almorah,  
Uttara Khand.
4. Kaushal Kishor Pandey,  
S/o Shri Ram Sunder Pandey,  
R/o H.No.C-309, Sector 17,  
Vasundara, Ghaziabad,  
U.P. Pin Code 201012.
5. Harsh Singh Bisht,  
S/o Shri Bhawan,  
R/o 168A, Gali No.35,  
Saraswati Enclave, M.D. Marg,  
Nazafgarh, New Delhi-110043.

6. Prem Singh,  
S/o Late Shri Mohar Singh,  
R/o A-103, Gali No.7,  
West Vinod Nagar, Delhi-110092.
7. Sadar Singh,  
S/o Shri Ganga Singh,  
R/o 472, S28/GH-3, Sector 25,  
Rohini, New Delhi.
8. Guna Nand,  
S/o Shri Bhagwan Dutt,  
R/o House No.92/2, Gali 54 V,  
Molar Band Extn., Badarpur,  
New Delhi-110044.
9. Hari Shanker Gupta,  
S/o Shri V.S. Gautam,  
R/o Block 01/6A, Phase 1,  
Budh Vihar, Delhi-110086.
10. Sagir Ahmed,  
S/o Late Shri Nazeer Ahmed,  
R/o C-1, Palika Niwas,  
Lodhi Colony,  
New Delhi-110003. .. Applicants

(By Advocate: Shri K.K. Singh)

Versus

Shri Naresh Kumar,  
The Chairman,  
New Delhi Municipal Council,  
Palika Kendra,  
New Delhi-110001. .. Respondent

**ORDER (Oral)****By Hon'ble Mr. P.K. Basu**

Heard the learned counsel for the applicant.

2. This CP has been filed seeking initiation of contempt proceedings for purported violation of orders dated 17.03.2016 and 11.02.2016 by which we had given opportunity to the respondents to file reply which, according to the applicant, has not been filed till today.
3. We are not inclined to entertain this Contempt Petition for the reason that in case every interim order of this Tribunal directing either side to file a reply or rejoinder, if not complied in time, is to be challenged through a contempt petition, there will be no end to such CPs. It is sometime for genuine reasons that there is delay by either party. In case, the Tribunal is not satisfied with the reasons to assign the delay by either side, the Tribunal either impose cost or forfeit the right of the party to file reply etc.
4. Therefore, in view of this, we dismiss this Contempt Petition at the admission stage. No costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**